

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 2256 of 2021**

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1. Kashmuddin Ansari		
2. Sabila Khatoon		
3. Gulapsha Khatoon		
4. Ajaj Ansari	...	Petitioners
Versus		
1. The State of Jharkhand		
2. Nejam Ansari	...	Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners : Mr. Vikas Kumar, Advocate  
For the State : Mrs. Priya Shrestha, Spl. P.P.

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**Order No.02 Dated- 12.04.2021**

Heard the parties through video conferencing.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Complaint Case No.300 of 2019 registered under sections 420/467/468 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that the petitioners obtained the signature of the son of the complainant in a plain paper and used that as a *Nikahnama* with the petitioner no.3. It is further submitted that the allegations against the petitioners are all false and the petitioner no.3 has lodged an FIR in this matter basing upon which Senha P.S. Case No.54 of 2019 has been registered. It is then submitted that the petitioners are ready and willing to cooperate with the trial of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail

on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Lohardaga, in connection with Complaint Case No.300 of 2019 with the condition that the petitioner will cooperate with the trial of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-